

Central Administrative Tribunal
Principal Bench:New Delhi

OA No.2139/2015

New Delhi this the 5th October, 2016

Hon'ble Shri Sudhir Kumar, Member (A)
Hon'ble Dr. Brahm Avtar Agarwal, Member (J)

Neelam Yadav, Aged 28 years
W/o Shri Naveen Kumar Yadav
R/o H.No.254A, Street No.8,
Sadh Nagar, Palam Colony, New Delhi. ...Applicant.
(By Advocate:Shri R.N.Yadav)

Versus

1. The Govt. of NCT of Delhi
Secretariat, Delhi
Through Chief Secretary.
2. Delhi Subordinate Services Selection Board,
FC-18, Institutional Area,
Karkardooma, Delhi.
Through Secretary.
3. Directorate of Education
The Govt. of NCT at Delhi
Delhi Secretariat, New Delhi
Through Secretary. ...Respondents
(By Advocate:Shri Anmol Pandita for Shri Vijay Pandita)

ORDER (ORAL)

Per Sudhir Kumar, Member (A):

After advancement of some arguments from both the sides, learned counsel for the applicant fairly concedes that the applicant had wrongly filled up State of Haryana in her Application Form, and, therefore, he seeks leave and permission to withdraw the OA as presently filed, with liberty to

the applicant to take appropriate proceedings as per law, which permission is granted. The OA is dismissed as withdrawn, with liberty as aforesaid.

(Dr. Brahm Avtar Agarwal)
Member (J)

(Sudhir Kumar)
Member (A)

/kdr/